

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA
UNSTARRED QUESTION NO. 346
ANSWERED ON 22.07.2026**

Regulation of coaching centres

346 Shri Satnam Singh Sandhu:

Will the Minister of *Education* be pleased to state:

- (a) whether Government proposes to regulate coaching centres to address concerns related to student well-being, equity and transparency;
- (b) if so, the details of norms under consideration regarding advertising practices, disclosure of faculty credentials and actual success rates;
- (c) whether capping coaching hours is being examined; and
- (d) how enforcement will be ensured across States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (d): Keeping in view the growth in number of unregulated private coaching centres; instances of such centers charging exorbitant fees from students; loss of precious lives due to fire and other accidents; significance of mental well-being; and many malpractices being adopted by these centres, Ministry has circulated Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024 for taking further action by way of appropriate legal framework. The guidelines for regulation of coaching centres are accessible at <https://www.dohe-education.gov.in/documents/acts-and-policies/guidelines-for-regulation-of-coaching-center-ADNyEDOtQWa?pageTitle=Guidelines-for-Regulation-of-Coaching-Center>

The Guidelines encompass several key aspects, including defining coaching centers, specifying conditions and necessary documents for registration, issues related to fees, outlining infrastructure prerequisites for establishing coaching centers, establishing a code of conduct for coaching centers; lay emphasis on significance of mental well-being, advocating for the prioritization of counsellors and psychologists' support within coaching centres; not more than 5 hours of coaching in a day; no batch segregation; maintenance of records; grievance/complaint redressal mechanism etc. The guidelines inter-alia provide for coaching center to have a website with updated details of the qualification of tutors, courses/curriculum, duration of completion, hostel facilities (if any), and the fees being charged, easy exit policy, fee refund policy, number of students undertaken coaching from the center and number of students finally succeeded in getting admission in Higher Education Institutions etc.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection

Authority (CCPA) has also issued comprehensive guidelines on 13.11.2024 to address the issue of misleading advertisements in the coaching sector. These guidelines prohibit coaching centres from making false or misleading claims/advertisements to promote their services and from engaging in deceptive or unfair practices. It also provides that any person who is engaged in coaching shall not use name, photographs, testimonials or videos of successful candidate in an advertisement without candidate's written consent. The guidelines also regulate unfair contracts and impose strict penalties under the Consumer Protection Act, 2019, ensuring accountability and ethical practices in coaching sector. CCPA imposes penalty on coaching institutes and directs them to discontinue the misleading advertisements and unfair trade practices.

Education is subject of concurrent list and both Central and State government work collaboratively to provide equitable access to education. Several States/UTs have brought out guidelines / regulations / legislations to regulate the Private Coaching and tuition classes in their respective States/UTs.
